

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).28711-28712/2010

(From the judgement and order dated 12/07/2010 in WP No. 2656/1976 & WP No. 14892/1991 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

UDAI NARAIN RAI

Petitioner(s)

VERSUS

BOARD OF REVENUE & ORS. Respondent(s)
(with appln.(s) for exemption from filing O.T.and with prayer for interim relief)

Date: 13/12/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Ravindra Shrivastava, Sr. Adv.
Mr. Ardhendumaul K.Prasad, Adv.
Mr. Ishit Saharia, Adv.
Mr. Nirnimesh Dube,Adv.

For Respondent(s) Mr. Amit Kumar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Since learned counsel is present on behalf of the respondents 4(ii) to 4(v), service on the said respondents is dispensed with. The other respondents may be served in the usual course.

The respondents will be entitled to file their respective counter affidavits within six weeks; rejoinder, if any, may be filed within within four weeks thereafter.

In the meantime, the parties are directed to maintain status quo as of today with regard to the lands in question.

(Sheetal Dhingra) (Juginder Kaur)
Court Master Court Master